

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
RAJYA SABHA
UNSTARRED QUESTION NO. 381
TO BE ANSWERED ON 24th July, 2023

**MOVING AWAY FROM THE BRITISH-ERA CONCEPT OF CANTONMENT
TOWNS**

381 SHRI JAGGESH:

Will the Minister of Defence be pleased to state:

- (a) whether Government is looking to move away from British-era concept of cantonment towns by demerging military stations and civil areas;
- (b) whether demerged civil areas be merged with municipalities in their respective States;
- (c) if so, number of such civil areas proposed to be merged with municipalities, State-wise, and time frame for its implementation, details thereof;
- (d) whether there is a persistent demand from civilians and State Governments for demerging civilian areas from cantonment areas; and
- (e) whether civilians of cantonments do not get benefits from State Governments' schemes since they are governed by cantonment boards through Directorate of Defence Estate?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (c): In order to bring uniformity in municipal laws governing civil areas of Cantonments and adjoining State Municipal areas, it has been decided to consider to excise civil areas of certain Cantonments and merge them with neighboring State municipalities. Accordingly, broad modalities for proposed excision of civil areas in 58 Cantonments have been shared with concerned State Governments for their comments. List of these Cantonments State-wise is at Annexure. One Cantonment namely, KhasYol has already been de-notified w.e.f 27.04.2023.

The excision of civil areas and their merger with State Municipalities involves active consultation and concurrence of the concerned State Governments. Therefore, it is not feasible to provide any time-frame for its implementation.

(d): Various representations have been received from public and elected representatives, and also from few State Governments requesting for excision of civil areas from Cantonments.

(e): There is no bar on implementation of State Government schemes by concerned State Governments in Cantonment areas. All State Governments are already extending benefit of various schemes to the residents in Cantonments.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 381 FOR ANSWER ON 24.07.2023 REGARDING “MOVING AWAY FROM THE BRITISH-ERA CONCEPT OF CANTONMENT TOWNS”.

State Wise List of Cantonments

Sl. No.	Name of Cantonment	State
1	Danapur	Bihar
2	Delhi	Delhi
3	Ahmedabad	Gujrat
4	Ambala	Haryana
5	Bakloh	Himachal Pradesh
6	Dagshai	Himachal Pradesh
7	Dalhousie	Himachal Pradesh
8	Jutogh	Himachal Pradesh
9	Kasauli	Himachal Pradesh
10	Subathu	Himachal Pradesh
11	Ramgarh	Jharkhand
12	Belgaum	Karnataka
13	Cannanore	Kerala
14	Jabalpur	Madhya Pradesh
15	Mhow	Madhya Pradesh
16	Morar	Madhya Pradesh
17	Pachmarhi	Madhya Pradesh
18	Sagar	Madhya Pradesh
19	Ahmednagar	Maharashtra
20	Aurangabad	Maharashtra
21	Dehuraod	Maharashtra
22	Deolali	Maharashtra
23	Kamptee	Maharashtra
24	Khadki	Maharashtra
25	Pune	Maharashtra
26	Shillong	Meghalaya
27	Amritsar	Punjab
28	Ferozpur	Punjab
29	Jalandhar	Punjab
30	Ajmer	Rajasthan
31	Nasirabad	Rajasthan
32	St.Thomas Mount	Tamilnadu
33	Wellington	Tamilnadu

34	Secunderabad	Telangana
35	Agra	Uttar Pradesh
36	Allahabad	Uttar Pradesh
37	Babina	Uttar Pradesh
38	Bareilly	Uttar Pradesh
39	Ayodhya	Uttar Pradesh
40	Fatehgarh	Uttar Pradesh
41	Jhansi	Uttar Pradesh
42	Kanpur	Uttar Pradesh
43	Lucknow	Uttar Pradesh
44	Mathura	Uttar Pradesh
45	Meerut	Uttar Pradesh
46	Shahjahanpur	Uttar Pradesh
47	Varanasi	Uttar Pradesh
48	Almora	Uttarakhand
49	Clement Town	Uttarakhand
50	Dehradun	Uttarakhand
51	Landour	Uttarakhand
52	Lansdowne	Uttarakhand
53	Nainital	Uttarakhand
54	Ranikhet	Uttarakhand
55	Roorkee	Uttarakhand
56	Barrackpore	West Bengal
57	Jalapahar	West Bengal
58	Lebong	West Bengal
